

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No. 77 of 2019**

**IN THE MATTER OF:**

**Dr. Joe Verghese & Ors.**

**...Appellants**

**Versus**

**M/s. Omega Hospitals Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants:           Mr. Naveen R. Nath, Advocate**

**For Respondents :       Mr. Amit Pai, Advocate for Respondent No. 1  
                                  Mr. Abir Phukan and Mr. Surya Prakash, Advocate  
                                  for Respondent No. 4**

**WITH**

**Company Appeal (AT) No. 105 of 2019**

**IN THE MATTER OF:**

**Dr. P. Mahabala Rai**

**...Appellant**

**Versus**

**M/s. Omega Hospitals Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant :           Mr. Ayush Choudhary, Advocate**

**For Respondents :       Mr. Amit Pai, Advocate for Respondent No. 1  
                                  Mr. Abir Phukan and Mr. Surya Prakash, Advocate  
                                  for Respondent No. 4**

**ORDER**

**03.07.2019**       Learned counsel for the Appellant and the Respondent submit that the parties have reached provisional settlement and the next meeting is fixed on 31<sup>st</sup> July, 2019 for final settlement. On their request, both the appeals are adjourned.

Post both the appeals 'for orders' on **7<sup>th</sup> August, 2019**. The parties may file the 'Terms of Settlement' in the meantime.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc

**Company Appeal (AT) Nos. 77 & 105 of 2019**